

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 7266/2022
(Arising out of impugned final judgment and order dated 17-11-2021
in CRLA No. 1706/2004 passed by the High Court of Judicature at
Allahabad)

BIHARI

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

(IA No. 101053/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT, IA No. 101054/2022 - EXEMPTION FROM FILING O.T.)

Date : 17-07-2023 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Petitioner(s) Mr. Amit Singh, Adv.
Mr. Aviral Kashyap, AOR

For Respondent(s) Mrs. Rachna Gupta, AOR
Mr. Divyashu Sahay, Adv.
Mr. Abhishek Misra, Adv.
Ms. Deepika Misra, Adv.
Mr. Anil Kumar Sinha, Adv.

Mr. Saurabh Pandey, Adv.
Ms. Surabhi Pandey, Adv.
Mr. Pramod Tiwari, Adv.
Mr. Vivek Tiwari, Adv.
Ms. Priyanka Dubey, Adv.
Mr. Bhoopesh Pandey, Adv.
Ms. Archana Pandey, Adv.
Dr. Vinod Kumar Tewari, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. Perused the letter circulated by the learned counsel for Respondent Nos.2-4 seeking adjournment for filing counter affidavit.
2. Two weeks' time is granted for the same.
3. List after two weeks.

(NARENDRA PRASAD)
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)
COURT MASTER (NSH)